WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code (Third Amendment) Act, 2017.
2. For section 135 of the Maharashtra Land Revenue Code, 1966, the following section shall be substituted, namely:

"135. If any dispute arises concerning the boundary of a village or a field or a holding which has not been surveyed, or if at any time after the completion of a survey, a dispute arises concerning the boundary of any village or boundary or area of any survey number or sub-division of a survey number, it shall be decided by the Collector after holding a formal inquiry at which the concerned officers and all persons interested shall have an opportunity of appearing and producing evidence. The Collector may, while deciding such dispute or, otherwise after giving an opportunity of being heard to all the concerned persons and officer, also correct any error in the area or assessment of a survey number or sub-division of a survey number due to mistake of survey or arithmetical miscalculation:

Provided that, no arrears of land revenue shall become payable by reason of such correction; but excess payment as land revenue made, if any, shall be adjusted against the payment of land revenue which may become due."

Mah. XLI of 1966.
STATEMENT OF OBJECTS AND REASONS

Section 106 in Chapter VI Assessment and Settlement of Land Revenue of Agricultural Lands of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966), provides that the Collector may, at any time during the term of settlement, after giving notice to the holder correct any error in the area or assessment of his holding due to mistake of survey or arithmetical miscalculation. However, it is noticed that there is no specific provision for correcting any error in the area or assessment of a holding due to mistake of survey or arithmetical miscalculation in respect of non-agricultural land or land in the City or Urban areas. With a view to removing the ambiguity in this regard, it is considered expedient to substitute section 135 of the said Code, for making specific provision for correcting error in the area or assessment of a holding due to mistake of survey or arithmetical miscalculation, which is not restricted to agricultural lands and is equally applicable to non-agricultural lands in the City or Urban Areas.

2. The Bill seeks to achieve the above objectives.


CHANDRAKANT (DADA) PATIL,
Minister for Revenue.